

[Shri Vasant Sathe]

other places also. That should have been done.

SHRI BIJU PATNAIK: I have no doubt that the same contractors will employ them somewhere or other contractors would employ them. Every day around Delhi we see thousands of workers—women and little children also. That does not evoke any sympathy because they do not belong to any union. All this noise is because of the*** union. It is their policy to create violence and make public statements. All those will come before the judge. "These workers do not matter; we know that these temporary workers cannot be continued, but it is our policy to create violence and bring the government into disrepute." All the statements have come. I do not wish to say more; let the Judge take all things into account.

SHRIMATI PARVATHI KRISHNAN: He again ends on that not that union leaders are responsible, when Mr. Sathe has said that it is not the union leaders. When the judicial inquiry is there, why should he say it again?

SHRI BIJU PATNAIK: I have not said it against any individual.

SHRIMATI PARVATHI KRISHNAN: He cannot say about the Union like that.

13.19 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SECOND REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present the second Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Reckless and Fraudulent Sale of numerous vessels.

MR. DEPUTY SPEAKER: Matters under Rule 377.

13.20 hrs.

MATTERS UNDER RULE 377

- (i) SUPPLY OF BENZENE IN HINDUSTAN STEEL PLANTS M/S. SYNTHETICS AND CHEMICALS LTD., BAREILLY.

SHRI SURENDRA BIKRAM (Shahjahanpur): Mr. Deputy Speaker, Sir, I have given the notice under Rule 377 regarding payment of unpaid dues to Government of India's Hindustan Steel Plants in respect of excess Benzene received by Messers. Synthetics & Chemicals Limited, Bareilly.

Various plants of Messers. Hindustan Steel Limited have been supplying Benzene to Messers. Synthetics & Chemicals Limited for the last more than 14 years. In many tankwagons the factory received excess Benzene which was acknowledged by Synthetics & Chemicals Ltd., to Hindustan Steel Limited but all the payments for all this excess quantity of benzene received every month were not made by the consumer Company. The Minister for Steel & Mines should make full enquiries and in case still there are amounts unpaid by the consuming industry, the Company be asked to immediately pay the entire dues with interest and penalty. The dues are expected to be several lakhs of rupees. A thorough enquiry by competent persons in respect of all tankwagons right from the beginning will have to be made at Bareilly and at Hindustan Steel Plants to be doubly sure. Sir, this is a very serious matter.

- (ii) REPORTED SACKING OF SEVEN EMPLOYEES OF GANDHI DARSHAN

SHRI VASANT SATHE (Akola): Sir, I may be permitted to raise the following issue of urgent public importance under Rule 377, and I hope that the Government will come out with a statement in response to this.

It is reported that seven of the 103 employees of Gandhi Darshan have been sacked and four of the six pavilions in the complex closed. This has created a feeling of insecurity among the employees of the Gandhi Darshan. And now we are talking so much of Gandhi, this Government is wedded to him and his policy and his name. It is reported that the Gandhi Darshan Employees Welfare Association have been told that they should be prepared for reduction in salary and retrenchment. The situation is getting serious as a result of suicide committed by the wife of one of the Gandhi Darshan employees who cut her throat with a kitchen knife because her husband lost his job. The agitation of the employees is going on since last so many days without any tangible result in sight. The Government's intervention in this matter, at least in the name of Gandhiji, is sought and I plead with the Minister for Parliamentary Affairs—I do not know whether it is the Works & Housing Ministry which controls or the Education Ministry which deals with it.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Education Ministry.

SHRI VASANT SATHE: Then, you are here very much. I am sure with your kind heart you will kindly look into this and try to see that the matter is resolved and justice is done.

(iii) REPORTED POLICE FIRING ON AGRICULTURISTS IN VEDASANDUR VILLAGE IN MADURAI DISTRICT

SHRI R. V. SWAMINATHAN (Madurai): Mr. Deputy Speaker, Sir, I rise under Rule 377 on an important incident that has taken place in Tamil Nadu.

MR. DEPUTY SPEAKER: You must read the text.

SHRI R. V. SWAMINATHAN: Just a few words, Sir. It has been reported on the 9th that police have re-

sorted to opening fire on agriculturists in Vedasandur village in Madurai District, who have been agitating for the redressal of their grievances. I do not know what is the reason for the police to resort to opening fire and also, the Army has been called for. I hope that Government will come forward with a statement on what has happened, what is the reason and who is behind all these things.

(iv) SERVICE CONDITIONS OF TEMPORARY OFFICERS IN INDIAN RAILWAYS

DR. VASANT KUMAR PANDIT (Rajgarh): Mr. Deputy Speaker, Sir, with your permission, under Rule 377 I draw the attention of the House to a matter of urgent public importance.

Sir, this is a matter pertaining to the service conditions of temporary officers on Indian Railways who have been recruited by selection through the UPSC interview, which is one of the recognised modes of recruitment laid down by the Establishment Code and recruitment rules. Every year, hundreds of such officers are selected by UPSC as well as for every other section in other Ministries. These officers are suffering in their seniority, because they have not been equated with the direct recruits in the Railways.

MR. DEPUTY-SPEAKER: You must read from the written text, which you have given.

DR. VASANT KUMAR PANDIT: There are certain important points. There are court rulings against this.

MR. DEPUTY-SPEAKER: Whatever you have to say, you should have given in writing. You should read whatever you have given in writing.

DR. VASANT KUMAR PANDIT: There is great stagnation and frustration caused to the temporary officers on Indian Railways due